

State vs. Ankit Singh
FIR No. 025221/20
U/s 379/411 IPC
PS Krishna Nagar

10.11.2020.

Present : Ld. APP for the State.
Sh. Mohd. Ali, Id. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ankit Singh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 10.10.2020. He has further submitted that accused has been falsely implicated in the present case. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 10.10.2020. Further, as per reply of IO, charge-sheet has already been filed in the present case. IO has not disclosed any previous involvement of accused in any other offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Trial is also likely to take time. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/10.11.2020

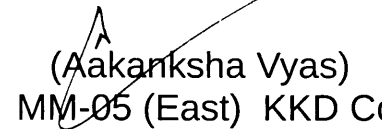
DINESH NIGAM VS. STATE
PS: PIA

10.11.2020.

Fresh application U/s 156(3) Cr.P.C. for monitoring the investigation
in FIR No: 51/2020, received.

Present: None for applicant.

IO/SHO of PS concerned to file reply on 11.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020


FIR No. 303/20
PS Krishna Nagar
State vs. Afroz etc.

10.11.2020

Present : Ld. APP for the State.

Sh. Anil Srivastav, Id. Counsel for the applicant.

At request, relist on 28.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

FIR NO. 0306/20
U/s 379/411 IPC
PS PIA
State vs. Aman

10.11.2020.

Present : Ld. APP for the State.
Ld. Counsel for accused.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Aman.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 26.10.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

In the present case, the accused is in J/C since 26.10.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no previous involvement in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/10.11.2020

FIR No. 302/20
State vs. Ankit Kumar
PS shakarpur
U/s 363/366 IPC


10.11.2020

Present : Ld. APP for the State.

Sh. Binay Singh, counsel for the applicant/ accused.

Application perused. Reply of IO perused.

Issue notice to the IO to appear with file for 11.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

State Vs. Upender Gupta @ Bittu
FIR No: 313/2020
PS: Shakarpur

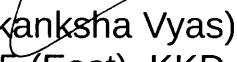
10.11.2020.

Fresh application for grant of bail on behalf of accused, received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 11.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

State Vs. Unknown
FIR No: E-23451/2020
U/S: 379 IPC
PS: Shakarpur


10.11.2020.

Fresh application on behalf of applicant for release of vehicle motorcycle bearing No. DL13SD1098 on superdari, received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 11.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

State Vs. Deepak Kumar @ Jhanjhi
FIR No: 472/2020
PS: Krishna Nagar
U/S: 25/27/54/59 Arms Act r/w Section 411/482 IPC


10.11.2020.

Fresh application for bail U/S 437 Cr.P.C on behalf of accused,
received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 11.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

State Vs. Arjun Sharma
FIR No: 0498/2020
PS: Krishna Nagar
U/S: 33/58 Delhi Excise Act.

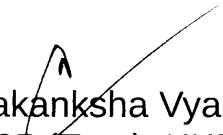
10.11.2020.

Fresh application for surrender cum bail on behalf of applicant Sahil Malhotra, received by way of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 11.11.2020.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

State Vs. Danish
EFIR No: 039503/2017
PS: Shakarpur
U/S: 379/411/34 IPC

10.11.2020.

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.


Present: Ld. APP for the State.

None for applicant.

Application perused. The EFIR in question pertains to year
2017. Hence, the present application does not fall within the
territorial jurisdiction of this Court.

Accordingly, the present application is dismissed for want of
jurisdiction.

Copy of this order be sent to the Ld. Cl for applicant on his
email ID. Order be also uploaded on the website of Delhi District
Courts.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

State Vs. Unknown
FIR No: 27124/2020
U/S: 379 IPC
PS: PIA

10.11.2020.

Fresh application on behalf of applicant for release of vehicle
ECCO Car bearing No. DL7CH-9372 on superdari, received by way
of email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO of PS concerned to file reply on 11.11.2020.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020

e- FIR No. 017858/2020
State vs. Not known
PS Krishna Nagar
10.11.2020

10-11-2020
10:03
10:05-06
10:07
10:09
10:11-12
Karkardoma Courts, Delhi-32

Present : Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No. **DL 5SC-G-8968** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Narender wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should be sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/10.11.2020
Delhi